

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, December 12, 2024/Agrahayana 21, 1946 (Saka)

No. 35

11.00 A.M

1. Starred Questions

Starred Question Nos. 241 - 247 were orally answered. Replies to Starred Question Nos. 248 - 260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2761 – 2990 were laid on the Table.

12.00 Noon.

3. Papers laid on the Table

The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) on behalf of the Minister of Civil Aviation (Shri Kinjarapu Rammohan Naidu) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2023-2024.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 182 of the Electricity Act, 2003:-

- (i) The Joint Electricity Regulatory Commission for UT of Jammu & Kashmir and UT of Ladakh (Electricity Supply Code) (First Amendment) Regulations, 2024 published in Notification No. JERC-JKL/Reg/2024/10 in Gazette of India dated 24th July, 2024.
 - (ii) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Electricity Supply Code) (Third Amendment) Regulations, 2024 published in Notification No. JERC-23/2018 in Gazette of India dated 11th September, 2024.
 - (iii) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Solar PV Grid Interactive System based on Net Metering & Gross Metering) (First Amendment) Regulations, 2024 published in Notification No. JERC-24/2019 in Gazette of India dated 11th September, 2024.
 - (iv) The Joint Electricity Regulatory Commission (Consumer Grievances Redressal Forum and Ombudsman) Regulations, 2024 published in Notification No. JERC-31/2024 in Gazette of India dated 27th August, 2024.
 - (v) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Connectivity and Open Access in Intra-State Transmission and Distribution) (Third Amendment) Regulations, 2024 published in Notification No. JERC-21/2017 in Gazette of India dated 19th September, 2024.
 - (vi) The Joint Electricity Regulatory Commission (Medical Facility) Regulations, 2024 published in Notification No. JERC-34/2024 in Gazette of India dated 20th November, 2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.
 - (3) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024 published in Notification No. L-1/260/2021/CERC in Gazette of India dated 21st August, 2024.
 - (ii) Notification No. L-1/260/2021/CERC published in Gazette of India dated 10th September, 2024 notifying that the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024 shall come into force with effect from 16th September, 2024.
 - (iii) Notification No. L-1/260/2021/CERC published in Gazette of India dated 5th November, 2024, making certain amendments in Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024.
 - (iv) Notification No. L-1/260/2021/CERC published in Gazette of India dated 30th September, 2024, making certain amendments in Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024.
 - (v) The Central Electricity Regulatory Commission (Indian Electricity Grid Code) (First Amendment) Regulations, 2024 published in Notification No. L-1/265/2022/CERC in Gazette of India dated 29th October, 2024.
 - (vi) The Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024 published in Notification No. L-1/271/2024/CERC in Gazette of India dated 1st August, 2024.
- (4) A copy of the Notification No. S.O.4490(E) (Hindi and English versions) published in Gazette of India dated 14th October, 2024 making certain amendments in the Notification No. S.O. 4554(E) dated 26th September, 2022 under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the

- Damodar Valley Corporation, Kolkata, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2023-2024.
- (6) A copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2024-2025.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bengaluru, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bengaluru, for the year 2023-2024.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2023-2024.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2023-2024.
- (10) A copy of the Annual Report (Hindi and English versions) of the Power System Development Fund, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Forum

- of Regulators (FOR), New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Forum of Regulators (FOR), New Delhi, for the year 2023-2024.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission (CERC), New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission (CERC), New Delhi, for the year 2023-2024.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Chenab Valley Power Projects Limited, Jammu, for the year 2023-2024.
- (ii) Annual Report of the Chenab Valley Power Projects Limited, Jammu, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the DNH and DD Power Corporation Limited, Silvassa, for the year 2023-2024.
- (ii) Annual Report of the DNH and DD Power Corporation Limited, Silvassa, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2023-2024.
- (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the NHDC Limited, Bhopal,

- for the year 2023-2024.
- (ii) Annual Report of the NHDC Limited, Bhopal, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2023-2024.
- (ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the TREDCO Rajasthan Limited, Jaipur, for the year 2023-2024.
- (ii) Annual Report of the TREDCO Rajasthan Limited, Jaipur, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the TUSCO Limited, Lucknow, for the year 2023-2024.
- (ii) Annual Report of the TUSCO Limited, Lucknow, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the THDCIL-UJVNL Energy Company Limited, Dehradun, for the year 2023-2024.
- (ii) Annual Report of the THDCIL-UJVNL Energy Company Limited, Dehradun, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Bhiwadi, for the year 2023-2024, alongwith Audited

- Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Bhiwadi, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Bhopal, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Bhopal, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Pudi (Visakhapatnam), for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Pudi (Visakhapatnam), for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Puducherry, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Puducherry, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Technology Centre, Rohtak, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Rohtak, for the year 2023-2024.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME

Technology Centre, Sitarganj, Udham Singh Nagar, for the year 2023-2024, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Technology Centre, Sitarganj, Udham Singh Nagar, for the year 2023-2024.

The Minister of State in the Ministry of Road Transport and Highways (Shri Ajay Tamta) laid on the Table:-

- (1) A copy of the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.556(E) in Gazette of India dated 10th September, 2018, under sub-section (3) of Section 9 of the National Highways Act, 1956.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-
- (i) The Central Motor Vehicles (Twelfth Amendment) Rules, 2024 published in Notification No. G.S.R.721(E) in Gazette of India dated 21st November, 2024.
- (ii) The Central Motor Vehicles (Eleventh Amendment) Rules, 2024 published in Notification No. G.S.R.709(E) in Gazette of India dated 14th November, 2024.
- (iii) The Central Motor Vehicles (Tenth Amendment) Rules, 2024 published in Notification No. G.S.R.514(E) in Gazette of India dated 20th August, 2024.
- (iv) G.S.R. 451(E) published in Gazette of India dated 26th July, 2024, containing Corrigendum to the Notification No. G.S.R. 407(E) dated 15th July, 2024.
- (3) A copy each of the following papers (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
- (i) S.O.2874(E) published in Gazette of India dated 19th July, 2024, regarding User Fee Notification for the project of two lane with paved

shoulder of Bilaspur to Mungeli Section from design Km. 0.000 to Km. 18.700 and Km. 25.900 to Km. 38.000 (existing Km. 7.750 to Km. 26.542; Km. 32.093 to Km. 44.186) of NH-130A in the State of Chhattisgarh.

- (ii) S.O.2875(E) published in Gazette of India dated 19th July, 2024, regarding User Fee Notification for the project of 8 lane of Delhi-Vadodara Expressway from Design Km. 427.300 to Km. 452.425 on National Highway No. NH-4 in the State of Rajasthan.
- (iii) S.O.2876(E) published in Gazette of India dated 19th July, 2024, regarding User Fee Notification for the project of four or more lane of Barasat- Krishnagar Section from design Km. 48.553 to Km. 115.272 (existing Km. 48.553 to Km. 115.272) of NH-12 (Old NH-34) in the State of West Bengal.
- (iv) S.O.2877(E) published in Gazette of India dated 19th July, 2024, regarding User Fee Notification for the project of four or more lane Section of Kodad- Khammam Section from design Km. 0.000 to Km. 31.800 (Existing Km. 185.000 of NH-65 to Existing Km. 29.400) of NH-365A in the State of Telangana.
- (v) S.O.2978(E) published in Gazette of India dated 26th July, 2024, regarding User Fee Notification for the project of four or more lane of Patna-Gaya-Dobhi Section from design Km. 0.000 to Km. 127.217 (existing Km. 0.000 to Km. 127.000) of NH Number 22(Old NH-83) in the State of Bihar.
- (vi) S.O.2979(E) published in Gazette of India dated 26th July, 2024, regarding User Fee Notification for the project of four or more lane of Udampur-Ramban-Marooog Section from Km. 67.000 to Km. 156.900 of NH No. 1A (New NH-44) in the UT of Jammu & Kashmir.
- (vii) S.O.3017(E) published in Gazette of India dated 29th July, 2024, regarding User Fee Notification for the project of four lane of Bodhre –

- Dhule Section from Design Chainage Km. 390.000 to Km. 457.231 of NH-52 (Old NH-211) in the State of Maharashtra.
- (viii) S.O.3018(E) published in Gazette of India dated 29th July, 2024, regarding User Fee Notification for the project of four or more lane of Palma-Gumla Section of NH-23 (New NH-43) from design Km. 26.00 to Km. 89.170 (existing Km. 26.00 to Km. 88.600) of NH No. 23 (New NH-43) in the State of Jharkhand.
- (ix) S.O.3041(E) published in Gazette of India dated 30th July, 2024, regarding User Fee Notification for the project of four and more lane of 4-lane NH-344P (UER Package-04) from km. 00.000 to Km. 29.600 starting from Bawana Industrial Area, Delhi (at Km. 07.750 of NH-344M) till Sonapat bypass of NH-352A at village Barwasani, Sonipat in Haryana as SPUR of 344M.
- (x) S.O.3042(E) published in Gazette of India dated 30th July, 2024, regarding User Fee Notification for the project of two/four lane of Dangiyawas – Jajiwala Section from design Km. 0.000 to Km. 74.619 of NH No. 125A in the State of Rajasthan.
- (xi) S.O.3043(E) published in Gazette of India dated 30th July, 2024, regarding User Fee Notification for the project of Bharuch-Surat Section from Km. 198.000 to Km. 263.000 (design Chainages) of National Highway Number 48 in the State of Gujarat.
- (xii) S.O.3044(E) published in Gazette of India dated 30th July, 2024, regarding User Fee Notification for the project of four or more lane of Kodinar – Veraval Section of NH-8E from km. 221.610 to Km. 263.000 (Design chainage from Km. 222.400 to Km. 263.430) and NH-8D from Km. 120.900 to Km. 121.150 in the State of Gujarat.
- (xiii) S.O.3119(E) published in Gazette of India dated 5th August, 2024, regarding User Fee Notification for the project of 2/4 lane Section of Pimpalner to Satana from design Km. 21.427 to Km. 64.000 of NH No.

- 752G in the State of Maharashtra.
- (xiv) S.O.3130(E) published in Gazette of India dated 5th August, 2024, regarding User Fee Notification for the project of two lane with paved shoulder of Amboli Junction-Ajara-Sankeshwar Section from design Km. 71.530 to Km. 132.958 of NH No.548H in the State of Maharashtra.
 - (xv) S.O.3131(E) published in Gazette of India dated 5th August, 2024, regarding User Fee Notification for the project of four lane of Cuttack – Angul Section from Design Chainage Km. 0.400 (Existing Km. 0.400) to Design Chainage Km. 60.200 (Existing Km. 60.200) of NH No. 55 (Old NH No. 42) in the State of Odisha.
 - (xvi) S.O.3132(E) published in Gazette of India dated 5th August, 2024, regarding User Fee Notification for the project of four or more lane of Cuttack – Angul Section from design Km. 60.200 to Km. 111.410 (existing Km. 60.200 to Km. 112.000) of NH No. 55 (Old NH No. 42) in the State of Odisha.
 - (xvii) S.O.3208(E) published in Gazette of India dated 7th August, 2024, regarding User Fee Notification for the project of 2/4 lane of Jammu ring Road (NH-244A) from design Km. -0.687 to design Km. 57.568 (existing Km. 86 of Pathankot-Jammu Section to existing Km. 15.068 of Jammu Srinagar Section) of National Highway Number NH44 in the UT of J&K.
 - (xviii) S.O.4791(E) published in Gazette of India dated 4th November, 2024, regarding User Fee Notification for the project of four lane of the Hassan – Maranahally Section of NH-75 from Design Chainage Km. 184.912 to Km. 230.060 (Existing Chainage Km. 189.700 – Km. 237.000) in the State of Karnataka.
 - (xix) S.O.4818(E) published in Gazette of India dated 5th November, 2024, regarding User Fee Notification for the project of two lane with paved shoulders of Aurad to Bidar Section from design Km. 0.000 to Km. 45.535 (existing Km. 0.000 to Km. 45.878) of NH-161A in the State of

Karnataka.

- (xx) S.O.4872(E) published in Gazette of India dated 11th November, 2024, regarding User Fee Notification for the project of use of section from Km.29.100 to Km. 417.810 on National Expressway No. NE4 in the State of Rajasthan.
- (xxi) S.O.4873(E) published in Gazette of India dated 11th November, 2024, regarding User Fee Notification for the project of four or more lane of Malout-Mandi Dabwali Section (including Malout & Mandi Dabwali Bypasses) from design Km. 35.500 to Km. 44.500 of NH-07 and from design Km. 0.000 to Km. 38.450 of NH-09 in the State of Punjab & Haryana.
- (xxii) S.O.4908(E) published in Gazette of India dated 12th November, 2024, regarding User Fee Notification for the project of four lane of Duburi – Chandikhole Section from Design Chainage Km. 388.000 (Existing Km. 388.382) to Design Chainage Km. 427.400 (Existing Km. 428.074) of NH-53 (old NH-200) in the State of Odisha.
- (xxiii) S.O.4907(E) published in Gazette of India dated 12th November, 2024, regarding User Fee Notification for the project of four or more lane of Angul Sambalpur Section from design Km. 112.000 to Km. 262.858 (existing km. 112.000 to Km. 265.000) of NH-42 (New NH-55) in the State of Odisha.
- (xxiv) S.O.4914(E) published in Gazette of India dated 13th November, 2024, regarding User Fee Notification for the project of four or more lane section of Ananthapuramu- Mudigubba section of NH-42 from Design Chainage Km. 76.00 to Km. 129.300 (existing Km. 76.00 to Km. 133.471) of NH-42 in the State of Andhra Pradesh.
- (xxv) S.O.4915(E) published in Gazette of India dated 13th November, 2024, regarding User Fee Notification for the project of two lane with paved shoulder Section of Malakonda to Singarayakonda Section from Design

- Chainage Km. 143.320 to Km. 189.050 (existing chainage Km. 143.505 to Km. 188.445) of NH-167B in the State of Andhra Pradesh.
- (xxvi) S.O.4929(E) published in Gazette of India dated 14th November, 2024, regarding User Fee Notification for the project of four lane with paved shoulder of Champa-Korba-Katghora Section from design Km. 0.000 to Km. 38.200 (existing Km. 5.750 to Km. 27.150) of NH-149B in the State of Chhattisgarh.
- (xxvii) S.O.4043(E) published in Gazette of India dated 19th September, 2024, regarding User Fee Notification for the project of 2/4 lane Section of Chintakunta to Adoni Section from Design Chainage Km. 14.900 to Km. 69.700 (existing km. 14.900 to Km. 70.000) of National Highway Number 167 in the State of Andhra Pradesh.
- (xxviii) S.O.4369(E) published in Gazette of India dated 8th October, 2024, regarding User Fee Notification for the project of two lane with paved shoulder of Nagapattinam to Thanjavur Section from design Km. 1.600 to Km. 16.690 and Km. 29.850 to Km. 80.133 of National Highway number 83 (Old NH-67) in the State of Tamil Nadu.
- (xxix) S.O.4371(E) published in Gazette of India dated 8th October, 2024, regarding User Fee Notification for the project of 2/4 lane Section of Dindigul-Nathem-Kottampatty Section from Km. 0.000 to Km. 38.000 of National Highway Number 383 in the State of Tamil Nadu.
- (xxx) S.O.4385(E) published in Gazette of India dated 9th October, 2024, regarding User Fee Notification for the project of four or more lane of Villupuram to Puducherry Section from design Km. 0.000 to Km. 29.000 (Existing chainage from Km. 0.000 to Km. 25.624) of National Highway number 45A (New NH-332) in the State of Tamil Nadu & Puducherry.
- (xxxi) S.O.4394(E) published in Gazette of India dated 10th October, 2024, regarding User Fee Notification for the project of four lane Section of Aurangabad to Bidkin to Paithan Section from desing Km. -1.800 to Km.

- 42.417 (existing km. 0.000 to Km. 44.400) of National Highway number 752E in the State of Maharashtra.
- (xxxii) S.O.4506(E) published in Gazette of India dated 15th October, 2024, regarding User Fee Notification for the project of two lane with paved shoulders Section of Khamgaon Deulgaon Sakarsha Section from design Km. 0.000 to Km. 35.786 (existing Km. 565.653 to Km. 529.867) of National Highway number 548C in the State of Maharashtra.
- (xxxiii) S.O.4540(E) published in Gazette of India dated 16th October, 2024, regarding User Fee Notification for the project of four lane of Ahmednagar Bypass Section of NH-61 from Km. 0.000 to Km. 40.600 [Existing Km. 163.400 of Sinner-Shirdi-Ahmednagar (NH-160) road to Km. 228.700 of NH-222] in the State of Maharashtra.
- (xxxiv) S.O.4584(E) published in Gazette of India dated 18th October, 2024, regarding User Fee Notification for the project of four or more lane of Chilakaluripet – Vijayawada Section from Km. 355.000 to Km. 434.15 of National Highway number 5 (New NH-16) in the State of Andhra Pradesh.
- (xxxv) S.O.4657(E) published in Gazette of India dated 24th October, 2024, regarding User Fee Notification for the project of 2/4 lane Section of Bidar-Humnabad Section from Km. 54.370 to Km. 101.400 of NH-50 in the State of Karnataka.
- (xxxvi) S.O.3634(E) published in Gazette of India dated 28th August, 2024, regarding User Fee Notification for the project of two lane with paved shoulders of Tindivanam to Krishnagiri from design Km. 37.600 to Km. 219.782 (Existing Km. 37.600 to Km. 214.200) of National Highway Number 66 (New NH No 77) in the State of Tamil Nadu.
- (xxxvii) S.O.3635(E) published in Gazette of India dated 28th August, 2024, regarding User Fee Notification for the project of Nagpur Ring Road Section from Design Km. 34.000 to Km. 62.035 Section of NH-353J in

the State of Maharashtra.

- (xxxviii) S.O.3711(E) published in Gazette of India dated 30th August, 2024, regarding User Fee Notification for the project of 2/4 or more lane Section of Tanot-Jaisalmer Section from Km. 0.000 to Km. 125.573 Section of NH-68 & Mokal-Sarkaritala from Km. 0.000 to Km. 67.950 Section of NH-968 in the State of Rajasthan.
- (xxxix) S.O.3712(E) published in Gazette of India dated 30th August, 2024, regarding User Fee Notification for the project of four or more lane Section of Rajamunda – Barkote Section from design Km. 287.200 to Km. 337.050 (Existing Km. 287.205 to Existing Km. 337.882) of NH No. 23 (New NH No. 143) in the State of Odisha.
- (xl) S.O.3802(E) published in Gazette of India dated 4th September, 2024, regarding User Fee Notification for the project of four lane with paved shoulder of Beawar-Gomti Section from design Chainage Km. 58.245 to Km. 173.30 of NH-08 (New NH-58) in the State of Rajasthan.
- (xli) S.O.3803(E) published in Gazette of India dated 4th September, 2024, regarding User Fee Notification for the project of two lane with paved shoulders of Raisinghnagar- Gajsinghpur-Karanpur-Sadhuwali (Ganganagar) Section from design Km. (-)0.500 to Km. 101.000 of National Highway number -911 in the State of Rajasthan.
- (xlii) S.O.3829(E) published in Gazette of India dated 6th September, 2024, regarding User Fee Notification for the project of four/six lane Sections of Vadodara-Bharuch section from design Km. 108.700 to Km. 192.000 (existing chainage Km. 108.700 to Km. 192.000) of National Highway number 48 (Old NH-8) in the State of Gujarat.
- (xliii) S.O.3857(E) published in Gazette of India dated 9th September, 2024, regarding User Fee Notification for the project of Renigunta – Naidupeta from design Km. 0.000 to Km. 57.046 (existing km. 124.600 to Km. 183.400) of National Highway Number 71 in the State of Andhra

- Pradesh.
- (xliv) S.O.3858(E) published in Gazette of India dated 9th September, 2024, regarding User Fee Notification for the project of two lane with paved shoulder of Thoppur-Mettur-Bhavani-Erode Section of NH-544H from km. 0.000 to Km. 85.000 in the State of Tamil Nadu and Union Territory of Puducherry
 - (xliv) S.O.3859(E) published in Gazette of India dated 9th September, 2024, regarding User Fee Notification for the project of four lane of Pondicherry – Tindivanam Section from Km. 0.000 to 37.920 of the National Highway number 32 in the State of Tamil Nadu & UT of Puducherry.
 - (xlvi) S.O.3860(E) published in Gazette of India dated 9th September, 2024, regarding User Fee Notification for the project of four or more lane of Bahadurganj to Araria Section from design Km. 49.000 to Km. 93.983 (existing Km. 49.000 to Km. 93.983) of NH-327E in the State of Bihar.
 - (xlvii) S.O.3921(E) published in Gazette of India dated 12th September, 2024, regarding User Fee Notification for the project of two lane with paved shoulder of Paderu – Gondiguda and Gondiguda – Araku (up to Bhalluguda) Section from design Km. 2.400 to Km. 51.772 of National Highway number 516E in Andhra Pradesh.
 - (xlviii) S.O.3923(E) published in Gazette of India dated 12th September, 2024, regarding User Fee Notification for the project of two lane with paved shoulders of the Pasarlapudi to Losari Section of National Highway number NH-214 and NH-214A [New NH-216] from design Km. 106.000 to Km. 136.520 and 0.000 to 32.900 (Existing Km. 105.170 to Km. 135.740 and km. 0.000 to Km. 34.230) in the State of Andhra Pradesh.
 - (xlix) S.O.3924(E) published in Gazette of India dated 12th September, 2024, regarding User Fee Notification for the project of 2/4 lane with paved shoulder Section of Puruliya (JHR Border) – Balarampur- Chandil

(Junction with NH-33) Section from design Km. 70.524 to Km. 453.705 (existing Km. 70.524 to Km. 153.705 (existing Km. 70.524 to Km. 153.705 of Puruliya (JHR Border) – Balarampur- Chandil Section) of National Highway number 18 (Old NH-32) in the State of Jharkhand & West Bengal.

- (L) S.O.3925(E) published in Gazette of India dated 12th September, 2024, regarding User Fee Notification for the project of 2/4 lane with paved shoulder Section of Raipur-Visakhapatnam Section from Design Chainage Km. 486.300 to 538.365 (existing km. 486.831 to Km. 537.600) of National Highway number-26 in the State of Andhra Pradesh.
- (Li) S.O.3926(E) published in Gazette of India dated 12th September, 2024, regarding User Fee Notification for the project of 2/4 lane Section of Duttaluru to Kavali Section from Design Chainage Km. 36.400 to Km. 107.224 (existing Km. 36.400 to Km. 107.830) of National Highway number 167BG in the State of Andhra Pradesh.
- (Lii) S.O.4042(E) published in Gazette of India dated 19th September, 2024, regarding User Fee Notification for the project of 2/4 lane Section of Allahganj-Miranpur-Katra Section from Km. 52.770 to Km. 114.000 (starting at 52.770 Km. distance and ending at km. 114.000 on National Highway No. NH-730C in the State of Uttar Pradesh.
- (Liii) S.O.3209(E) published in Gazette of India dated 7th August, 2024, regarding User Fee Notification for the project of six lane Section of Surat – Dahisar Section of NH-8 from km. 263.000 to Km. 502.000 in the State of Gujarat and Maharashtra.
- (Liv) S.O.3237(E) published in Gazette of India dated 9th August, 2024, regarding User Fee Notification for the project of four or more lane of Bakhtiyarpur-Mokama Section from design Km. 153.300 to Km. 197.900 (existing Km. 153.300 to Km. 204.741 of NH-31) of NH No. 31 in the

State of Bihar.

- (Lv) S.O.3238(E) published in Gazette of India dated 9th August, 2024, regarding User Fee Notification for the project of four or more lane of Bakhityarpur – Rajauli Section from design Km. 0.000 to Km. 50.890 (existing Km. 152.780 to Km. 101.650) of National Highway number 20 (Old NH-31) in the State of Bihar.
- (Lvi) S.O.3441(E) published in Gazette of India dated 12th August, 2024, regarding User Fee Notification for the project of two lane with paved shoulder of Nagaon Bypass to Kaliabor Tiniali to Dolabari Section from Design Km. 278.600 to Km. 315.315 (existing Km. 278.58 to Km. 315.315) of NH No. 127 and from Design Km. 0.000 to Km. 17.300 (existing Km. 0.000 to Km. 17.300) of NH No. 715 in the State of Assam.
- (Lvii) S.O.3442(E) published in Gazette of India dated 12th August, 2024, regarding User Fee Notification for the project of four lane of Dolabari to Jamuguri Section from design Km. 17.300 to Km. 182.000 & Jamuguri to Gohpur section from design Km. 182.000 to Km. 265.500 of NH-15 (Existing Km. 182.000 to Km. 264.100) of NH-715 in the State of Assam.
- (Lviii) S.O.3460(E) published in Gazette of India dated 14th August, 2024, regarding User Fee Notification for the project of 2/4 lane Section of Dewal-Dungarpur-Hirata-Varda-Sagwara section from design Km. 151.480 to Design Km. 211.100 (existing Km. 148.170 to existing Km. 211.100) of National Highway No. 927A in the state of Rajasthan.
- (Lix) S.O.3461(E) published in Gazette of India dated 14th August, 2024, regarding User Fee Notification for the project of 8 lane Section of 844.667 to km. 936.141 (starting at 844.667 Km. and ending at Fee Plaza at Ch. 936.141) (length 91.474 Km.) on NH No. NE-4 in the State of Gujarat.
- (Lx) S.O.3518(E) published in Gazette of India dated 20th August, 2024,

regarding User Fee Notification for the project of four-lane Greenfield Delhi-Amritsar-Katra Expressway (Pkg-1 to Pkg-12 from Ch. 0.000 to 397.700) on EPC mode.

- (Lxi) S.O.3543(E) published in Gazette of India dated 21st August, 2024, regarding User Fee Notification for the project of supersession of fee Notification bearing S.O. No. 3132 (E) dated 15th September, 2020 for the use of Section from Km. 486.500 to Km. 499.500 (Kollam Bypass Section) of National Highway No. 66 (Old NH No. 47) in the State of Kerala.
 - (Lxii) S.O.3604(E) published in Gazette of India dated 23rd August, 2024, regarding User Fee Notification for the project of 2/4 lane Section of Pandharpur to Sangola Section from Design Chainage Km. 48.375 to Km. 79.533 (existing Km. 51.575 to Km. 82.800) of National Highway Number 965C in the State of Maharashtra.
 - (Lxiii) S.O.3605(E) published in Gazette of India dated 23rd August, 2024, regarding User Fee Notification for the project of two lane with paved shoulder of Indapur to Agardanda Section from design Km. 0.000 to Km. 42.345 (existing km. 0.000 to Km. 43.925) of National Highway Number 548A in the State of Maharashtra.
 - (Lxiv) S.O.3606(E) published in Gazette of India dated 23rd August, 2024, regarding User Fee Notification for the project of 2/4 lane Section of Barmer – Ghagariya Section from Km. 0.972 to Km. 69.910 of NH-25 Ext in the State of Rajasthan.
- (4)
- (i) A copy of the Annual Report (Hindi and English versions) of Indian Academy of Highway Engineers, Noida, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Indian Academy of Highway Engineers, Noida, for the year 2023-2024.

The Minister of State in the Ministry of Tribal Affairs (Shri Durgadas Uikey) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2023-2024.
- (2) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) on behalf of the Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 32 of the Metro Railways (Construction of Works) Act, 1978:-
 - (i) S.O. 3587(E) published in Gazette of India dated 23rd August, 2024 notifying the alignment of Bhopal Metro Rail Project.
 - (ii) S.O. 3588(E) published in Gazette of India dated 23rd August, 2024 notifying the alignment of Indore Metro Rail Project.
 - (iii) S.O. 4018(E) published in Gazette of India dated 19th September, 2024 notifying to rename some of the metro stations of Mumbai Metro Line-3.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2023-2024.
 - (ii) Annual Report of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National

- Water Development Agency, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2023-2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Water and Land Management, Tezpur, for the year 2023-2024.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2023-2024.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Namami Gange, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Namami Gange, New Delhi, for the year 2023-2024.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2023-2024.
 - (ii) A copy of the Audited Accounts (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2023-2024, together with audit report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Mission for Clean Ganga, New Delhi, for the year 2023-2024 together with thereon.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Dam Safety Authority, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dam Safety Authority, New Delhi, for the year 2023-2024.

The Minister of State in the Ministry of Cooperation; and Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding Review by the Government of the working of the AI Assets Holding Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the AI Assets Holding Limited, New Delhi, for the year 2022-2023 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

4. Reports of Committee on Public Accounts

Smt. Aparajit Sarangi presented the following Reports (Hindi and English versions) of the Committee on Public Accounts (2024-25):-

- (1) Second Report on Action Taken by the Government on the Observations/ Recommendations of the Committee on Public Accounts contained in their 80th Report (Seventeenth Lok Sabha) on 'Loss of Revenue due to Irregular Tax Exemption - South Asian University'.
- (2) Third Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee

contained in their 81st Report (Seventeenth Lok Sabha) on 'Procurement of X-Engines'.

- (3) Fourth Report on Action Taken by the Government on the Observations/ Recommendations of the Public Accounts Committee contained in their 90th Report (Seventeenth Lok Sabha) on 'Avoidable Expenditure on Procurement of Channel Air Boxes: Banaras Locomotive Works'.

5. Statements of Committee on Welfare of Other Backward Classes

Shri Ganesh Singh laid on the Table the following Final Action Taken Statements (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Ninth Report (Seventeenth Lok Sabha) of the Committee on Welfare of Other Backward Classes on Action Taken by the Government on the Observations/Recommendations contained in the First Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in National Hydroelectric Power Corporation (NHPC) Ltd' pertaining to the Ministry of Power.
- (2) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Twenty-fourth Report (Seventeenth Lok Sabha) of the Committee on Welfare of Other Backward Classes on Action Taken by the Government on the Observations/ Recommendations contained in the Seventeenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Airports Authority of India (AAI)' pertaining to the Ministry of Civil Aviation.

- (3) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Twenty-eighth Report (Seventeenth Lok Sabha) of the Committee on Welfare of Other Backward Classes on Action Taken by the Government on the Observations/Recommendations contained in the Nineteenth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in Employment and for their welfare in Employees' Provident Fund Organisation (EPFO)' pertaining to the Ministry of Labour and Employment.
- (4) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Twenty-ninth Report (Seventeenth Lok Sabha) of the Committee on Welfare of Other Backward Classes on Action Taken by the Government on the Observations/Recommendations contained in the Twentieth Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Madras Fertilizers Limited (MFL), Brahmaputra Valley Fertilizers Corporation (BVFCL) and Fertilizers and Chemicals Travancore Limited (FACT)' pertaining to the Ministry of Chemicals and Fertilizers.
- (5) Statement showing Final Action Taken by the Government on the recommendations contained in Chapter I of the Thirty-first Report (Seventeenth Lok Sabha) of the Committee on Welfare of Other Backward Classes on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-First Report (Seventeenth Lok Sabha) on 'Measures undertaken to secure representation of OBCs in Employment and for their welfare in Employees' State Insurance Corporation' pertaining to the Ministry of Labour and Employment.

6. Report of Standing Committee on Petroleum and Natural Gas

Shri Sunil Dattatrey Tatkare presented the First Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2024-25) on Demands for Grants (2024-25) of the Ministry of Petroleum and Natural Gas.

7. Statement of Standing Committee on Water Resources

Smt. Sanjna Jatav laid the Statement (Hindi and English versions) showing Further Action Taken by Government on the Twenty-eighth Report (ATR) pertaining to the Observations/ Recommendations contained in the Twenty-first Report (17th Lok Sabha) on 'Demands for Grants (2023-24)' and Twenty-fifth Report (ATR) pertaining to the Observations / Recommendations contained in the Twenty-second Report (17th Lok Sabha) on 'Groundwater: A Valuable but Diminishing Resource'.

8. Reports of Standing Committee on Rural Development and Panchayati Raj

Shri Saptagiri Sankar Ulaka presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development and Panchayati Raj:-

- (1) First Report on Demands for Grants (2024-25) pertaining to Department of Rural Development (Ministry of Rural Development).
- (2) Second Report on Demands for Grants (2024-25) pertaining to Department of Land Resources (Ministry of Rural Development).
- (3) Third Report on Demands for Grants (2024-25) pertaining to Ministry of Panchayati Raj.

9. Statements by Minister

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) made the following statements regarding:-

- (1) the status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Energy on Demands for Grants (2021-22) pertaining to the Ministry of Power.
- (2) the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Energy on Demands for Grants (2022-23) pertaining to the Ministry of Power.
- (3) the status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Energy on Demands for Grants (2023-24) pertaining to the Ministry of Power.
- (4) the status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Energy on Development of Coal Blocks Allocated to Power Sector pertaining to the Ministry of Power.
- (5) the status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Energy on Review of Power Tariff Policy – need for uniformity in Tariff Structure across the country pertaining to the Ministry of Power.

10. Supplementary Demands for Grants

Shri Pankaj Chaudhary on behalf of Shrimati Nirmala Sitharaman presented a statement (Hindi and English versions) showing Supplementary Demands for Grants – First Batch for 2024-25.

*(Due to interruptions, Lok Sabha adjourned at 12.18 P.M.
and re-assembled at 1.00 P.M.)*

*** 1.00 P.M.**

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Ravi Kishan regarding establishment of a Cancer Hospital in Gorakhpur, Uttar Pradesh.
- 2) Dr. Manna Lal Rawat regarding need to connect stepwells in Udaipur as a Perennial water sources under Jal Jeevan Mission and develop them as 'Gram Teerth' under Cultural Tourism.
- 3) Shri Kali Charan Singh regarding need to provide the electricity and pucca roads in Lawalong Block in Chatra Parliamentary Constituency, Jharkhand.
- 4) Shri Dulu Mahato regarding utilization of portion of land acquired for establishment of Bokaro Steel Plant, Jharkhand.
- 5) Shri Ashish Dubey regarding need to set up 'Safal' Store for sale and storage of Green Peas in Jabalpur Parliamentary Constituency, Madhya Pradesh.
- 6) Shri Damodar Agrawal regarding four laning of Bhilwara – Shahpura – Jahazpur – Deoli road in Rajasthan.
- 7) Shri Raju Bista regarding need to establish an AIIMS in Siliguri, West Bengal.
- 8) Shri Vijay Baghel regarding need to formulate a scheme for utilization of vacant land under Bhilai Steel Plant.
- 9) Shri Darshan Singh Choudhary regarding grant of GI tag to Basmati rice produced in Madhya Pradesh and declare MSP for procurement of the rice.

* From 12.07 P.M. to 12.18 P.M., Members raised matters of urgent public importance.

- 10) Adv Gowaal Kagada Padavi regarding need to provide package for development of Nandurbar District in Maharashtra and other Aspirational Districts.
- 11) Shri Rahul Kaswan regarding disposal of claims under Pradhan Mantri Fasal Bima Scheme.
- 12) Dr. Prashant Yadaorao Padole regarding safety of personal data of students utilized for generation of APAAR ID and Digi-locker.
- 13) Shri Manish Tewari regarding need to revise the cost norms for supplementary nutrition meant for children and women under Supplementary Nutrition Programme.
- 14) Dr. Mohammad Jawed regarding need to release funds and recruit staff in Kishanganj Centre of Aligarh Muslim University in Bihar.
- 15) Dr. Dharamvira Gandhi regarding need to ensure treatment of patients in private hospitals under Ayushman Bharat Yojana.
- 16) Ms Iqra Choudhary regarding need to ensure strict implementation of Forest Rights Act, 2006 in all the states.
- 17) Shri Devesh Shakya regarding railway related issues of Etah Parliamentary Constituency, Uttar Pradesh.
- 18) Dr. Rani Srikumar regarding exploitation of Vulnerable Communities by Micro-Finance Institutions and private Self-Help Groups in the country.
- 19) Dr. Alok Kumar Suman regarding construction of Panchdeori-Bhatni Railway Line Project.
- 20) Shri Sanjay Dina Patil regarding restoration of concession in rail fare for senior citizens.
- 21) Shri Naresh Ganpat Mhaske regarding need to control OTT and social media platforms streaming objectionable and obscene contents.

- 22) Shri K. Subbarayan regarding need to collaborate with Pakistan to facilitate for guided tours, cultural festivals and academic exchanges at Indus Valley Sites situated in Pakistan.
- 23) Dr. D. Ravi Kumar regarding problems faced by Gig and platform workers in the country.
- 24) Adv. Chandra Shekhar regarding violence against the Satnami Community in Baloda Bazar, Chhattisgarh.

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.

12. Government Bill – Passed

The Disaster Management (Amendment) Bill, 2024.

Time Allotted: 6 Hrs.
Time Taken: 7 Hrs. 28 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Nityanand Rai on 11th December, 2024, continued.

The following members took part in the debate:-

1. Shri Ram Shiromani Verma (resumed his speech)
2. Smt. Kanimozhi Karunanidhi
3. Shri Kesineni Sivanath
4. Shri Dinesh Chandra Yadav
5. Shri Anil Yeshwant Desai
6. Shri Rajesh Verma
7. Shri Saptagiri Sankar Ulaka
8. Shri Ganesh Singh
9. Dr. Gumma Thanuja Rani
10. Shri Shrirang Appa Barne
11. Shri K. Radhakrishnan
12. Shri Sudhakar Singh
13. Shri Chhotelal

14. Prof. Sougata Ray
15. Shri Navaskani K.
16. Shri Captain Viriato Fernandes
17. Shri Arun Govil
18. Shri Gurmeet Singh Meet Hayer
19. Shri Subbarayan K.
20. Shri Rajesh Ranjan
21. Shri Anil Baluni
22. Adv Gowaal Kagada Padavi
23. Shri Mian Altaf Ahmad
24. Shri Putta Mahesh Kumar
25. Shri Chandan Chauhan
26. Shri Sudama Prasad
27. Shri M Mallesh Babu
28. Shri Virendra Singh
29. Shri Ve Vaithilingam
30. Shri Shankar Lalwani
31. Shri Durai Vaiko
32. Shri Hanuman Beniwal
33. Thiru Arun Nehru
34. Shri Santosh Pandey
35. Shri Shyamkumar Daulat Barve
36. Shri N K Premachandran
37. Smt. Lovely Anand
38. Shri Asaduddin Owaisi
39. Shri Sanjay Uttamrao Deshmukh
40. Adv. Chandra Shekhar
41. Shri Patel Umeshbhai Babubhai
42. Dr. Indra Hang Subba
43. Shri Vishaldada Prakashbapu Patil
44. Adv Dean Kuriakose
45. Shri Anand Bhadauria
46. Shri Brijmohan Agrawal

Shri Nityanand Rai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clauses 8 and 9 were adopted.

Clauses 10 to 12 were adopted.

Clause 13 was adopted.

Clauses 14 and 15 were adopted.

Clauses 16 and 17 were adopted.

Clauses 18 to 22 were adopted.

Clauses 23 to 26 were adopted.

Clauses 27 and 28 were adopted.

Clauses 29 to 51 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Nityanand Rai.

The motion was adopted and the Bill was passed.

8.03 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 13th December, 2024.)

UTPAL KUMAR SINGH
Secretary General